

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DING ENTERTAINMENT PRIVATE LIMITED.

RELEVANT PARTICULARS	
1. Name of corporate debtor	DING ENTERTAINMENT PRIVATE LIMITED
2. Date of incorporation of corporate debtor	27/04/2016
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2016PTC280279
5. Address of the registered office and principal office (if any) of corporate debtor	1001, 678 Gazdhar Enclave, 14C Dalia Ind Estate Off Andheri Link Road, Andheri West, Mumbai City, Mumbai, Maharashtra, India, 400053
6. Insolvency commencement date in respect of corporate debtor	22.11.2023 (copy of order received on 23.11.2023)
7. Estimated date of closure of insolvency resolution process	20.05.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Atul Laxmichand Gala IBBI/IPA-001/IP-P01974/2020-21/13130
9. Address and e-mail of the interim resolution professional, as registered with the Board	1501, Oriana Business Park, Road No.22, Wagle Estate, Opp GST Bhavan, Thane, Maharashtra, 400604 <a href="mailto:atulgala.cirp@gmail.com">atulgala.cirp@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Building No. 4, Solitaire Corporate Park, 431-432 3rd Floor, Andheri - Kurla Rd, Chakala, Andheri East, Mumbai, Maharashtra 400093 <a href="mailto:depl.cirp@gmail.com">depl.cirp@gmail.com</a>
11. Last date for submission of claims	05.12.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://ibbi.gov.in/en/home/downloads">//ibbi.gov.in/en/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the DING ENTERTAINMENT PRIVATE LIMITED on 22.11.2023, and copy of order received on 23.11.2023.

The creditors of Ding Entertainment Private Limited, are hereby called upon to submit their claims with proof on or before 05.12.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Mr. Atul Laxmichand Gala

Date and Place: Mumbai 25.11.2023

